



2026:AHC:58066

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2428 of 2026**

Jitendra Kumar @ Seetu

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anshu Chaudhary
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.47 of 2025, under Section 108 B.N.S., Police Station- Chaubiya, District- Etawah, with a prayer to enlarge him on anticipatory bail.
3. The Learned counsel for the applicant states that the applicant has been falsely implicated in the present case. The Learned counsel for the applicant submits that the applicant has been nominated in the present case solely due to the fact that he was the cousin maternal uncle of the wife of the deceased Rinki. The First Information Report does not make out any offence of abetment of suicide against the applicant. The Learned counsel for the applicant further submits that suicide note, which has been collected after five days of the registration of the First Information Report, does not make any allegation against the applicant with respect to abetment of suicide. The applicant has no criminal antecedents. The charge-sheet has now been submitted against the co-accused. The applicant is no longer required for custodial interrogation.
4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that the applicant is named in the First Information Report and he along with other accused has abetted the suicide of the

deceased. The Learned A.G.A., however, could not dispute the fact that the applicant is having no criminal history.

5. I have considered the submissions made by the Learned counsels for the parties and perused the material brought on the record.

6. The First Information Report has been lodged on 11.04.2025 i.e. after about 9 days of the incident. In the First Information Report, the applicant is said to be in a relationship with the wife of the deceased. No specific allegation has been levelled against the applicant in the First Information Report. Only general allegations of harassing the deceased have been made. In the suicide note that has been collected during investigation, no allegations against the applicant of harassing or in any way abetting the suicide of the deceased have been made. The only allegation against the applicant, which has come in the suicide note is of the wife of the deceased being in an affair with the applicant. From the perusal of the First Information Report, the suicide note and other material on record, *prima-facie*, in the opinion of the Court, no offence of abetment of suicide is made out against the applicant. The applicant is said to have no criminal antecedents.

7. In view of the aforesaid facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicant on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the **applicant - Jitendra Kumar @ Seetu**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement,

threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;

iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

March 20, 2026

Sachin